

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, WEST ZONAL BENCH AT MUMBAI
COURT NO. I**

APPEAL NO. E/86741 & 86867/16

(Arising out of Order-in-Appeal No. SK/19 & 20/M-I/2016 dated 31.03.2016 passed by the Commissioner of Central Excise (Appeals), Mumbai-I.)

J.V. Seamless India
J Hadee Sdhiya

Appellant

Vs

CCE, Mumbai-I

Respondent

Appearance:

None

for Appellant

Shri Chatru Singh, Assistant Commissioner (AR)
Shri H.M. Dixit, Assistant Commissioner (AR)

for Respondent

CORAM:

HON'BLE SHRI M V RAVINDRAN, MEMBER (JUDICIAL)

Date of Hearing: 28.12.2017
Date of Decision: 28.12.2017

ORDER NO. A/92276-92277/2017

Per: M V Ravindran:

On matters being called nobody appeared on behalf of the appellants inspite of today's notice of hearing having been sent well in advance. From records, I also find that the matter came on Board a number of occasions when the applicant unrepresented. As such I find that appellants are not serious hence dismiss the appeals for non-prosecution.

(Operative portion of the order pronounced in open Court)

(M V Ravindran)
Member (Judicial)

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